

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/RP/2015
in
Petition No. 197/GT/2013

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Date of Hearing: 25.08.2015
Date of Order: 31.08.2015

In the matter of

Review of Commission's order dated 10.7.2015 in Petition No.197/GT/2013 regarding approval of generation tariff for Circulating Fluidized Bed Consumption (CFBC) Technology based Barsingsar Thermal Power Plant (2 X 125 MW) of Neyveli Lignite Corporation Limited for the period from the COD of Units-I and II till 31.3.2014.

And

In the matter of

Neyveli Lignite Corporation,
Neyveli House,
135 EVR Periyar Road, Kilpauk,
Chennai -600 010

...Petitioner

Vs

1. Jodhpur Vidyut Vitran Nigam Ltd,
New Power House,
Heavy Industrial Area,
Jodhpur, Rajasthan

2. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath,
Jaipur, Rajasthan – 302 005

3. Ajmer Vidyut Vitran Nigam Ltd.
Old Power House Hathi Bhata,
Jaipur Road,
Ajmer, Rajasthan

...Respondents

Parties present:

For Petitioner: Shri Anushree Bardhan, Advocate, NLC
Shri J. Dhanasekaran, NLC



Interim Order

This application has been made by the petitioner, NLC, for review of order dated 10.7.2015 in Petition No. 197/GT/2013 whereby the Commission has determined the tariff of Barsingsar Thermal Power Plant (2 X 125 MW), in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order, the petitioner has sought review of the said order dated 10.7.2015 on the ground of error apparent on the face of the order, raised the following issues:

- (i) *Decision as to the consequence of delay of 16 months for Unit-I and 18 months for Unit-II during the construction period till synchronization of the respective units;*
- (ii) *Disallowance of the delay of 21 months for Unit-I and 13 months for Unit-II from the date of synchronization to the date of actual COD;*
- (iii) *Reduction in capital cost by ₹88.23 crore after adjustment of the value of infirm power and fly ash sales;*
- (iv) *Considering the liquidated damages adjustment of an amount of ₹129.88 crore based on the quantum of the bank guarantee of ₹61.52 crore ;*
- (v) *Arithmetical mistakes in the tables pertaining to calculation of gross normative equity, gross notional loan and opening gross block;*
- (vi) *Wrong calculation of IDC without considering the deferred deployment of the debt and implication thereof.*

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the parties.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 7.9.2015. The respondents shall file their replies by 14.9.2015, with copy to the petitioner, who may file its rejoinder, if any, by 17.9.2015. The parties shall ensure the completion of the pleadings within the due date mentioned, prior

to the next date of hearing. No extension of time shall be granted for any reason whatsoever.

5. Matter shall be listed for hearing on 22.9.2015.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A.S. Bakshi)
Member

-Sd/-
(A.K.Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson